

C. A. T. Bench, JAIPUR

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Date of Order	Orders
18.11.93.	<p>Mr. J.K.Kaushik- Counsel for applicant.</p> <p>Heard, the learned counsel for the applicant.</p> <p>The applicant submits that they have filed the representation against Annexure.A/1 dated 24.6.92.</p> <p>The representation said to have been filed on 1.7.92. It was also submitted that the representation has not been disposed of so far and is pending. The respondent No.3 is directed to disposed of the representation which is said to have filed by the applicant within 3 months, if not decided so far.</p> <p>In case it has been decided earlier and the decision has not been communicated than the decision is to be communicated within a period of 3 months. The applicant will be at liberty to approach this Tribunal, after the decision or communication of the order within a period of 3 months . A copy of this order may be sent to the D.R.M. Western Railway Jaipur alongwith paper-book to respondent No.3 .</p> <p>O.A. stands disposed of accordingly.</p> <p> (P.P. Shrivastava) Adm. Member</p> <p> (D.L. Mehta) Vice Chairman</p> <p><i>Only Order from a D.A.Copied by M. Dhruv 2/12/93</i></p> <p><i>Received on 8-12-93</i></p>